

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Execution Application No. 04 of 2023
\In**

O.A. NO. 147/2021

IN THE MATTER OF:

Mahesh Chandra Saxena .. Applicant

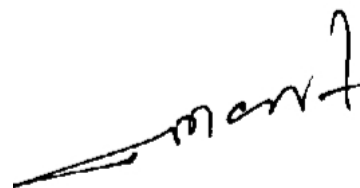
Versus

The Chief Secretary
Govt. of Delhi & Ors .. Respondents

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Filed by



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New Delhi

Dated 03.11.2025

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**ADDITIONAL SUBMISSIONS ON BEHALF OF THE
APPLICANT**

MOST RESPECTFULLY SHOWETH:

The applicant is furnishing following information in respect of Dwarka Societies before this Hon'ble Tribunal.

1. The D.J.B. had given public notice to 180 Societies of Dwarka for Roof Top Rainwater Harvesting System. Despite notice the societies at Dwarka were not constructing Roof Top Rain Water Harvesting System. Delhi Jal Board stopped giving 10% rebate on water bill and issued notice to all owners of the flat in person and said that if Roof Top RWH System is not constructed, the water connection will be disconnected. After receiving individual notices some Societies by renovating RWH System made it Roof Top RWH System and some are still renovating.
2. That in the year 2021 immediately after inspection the Society at Plot No. 25, Sector 4, Anant Apartment, Dwarka sought help from the applicant for construction of Roof Top RWH System. The applicant by providing free of cost service got constructed proper functional RWH System, which till

date is functional and is working. But till date DJB has not issued Adequacy Certificate. The Team of DJB and DPCC went to collect water sample, after not getting water sample the Team was saying that the RWH System is not functional because there is no water in pit and recharge borewell. The applicant informed the Society RWA President that DJB and DPCC have no technical knowledge of RWH System. Roof Top Rain water is clean and by recharge borewell within short time by charging the rain water reached in ground water. In Roof Top Rain water RWH System water is not stored. The RWA society itself gets cleaning of RWH System, Prior to this Rs.20,000/- was to be paid to the Contractor for cleaning RWH System.

3. That several societies of Dwarka by constructing Roof Top RWH System applied to RWH Cell of DJB for issue of Adequacy Certificate. The officers of RWH Cell of DJB again go for inspection and raise several types of objections such as over flow system is not there, there is no separator, Volume of pit is less, why recharge borewell has been constructed, as per norms of DJB filter media filling has not been done. The photocopy of objections raised by DJB are attached as **Annexure-A-1**.

DJB have constructed 595 RWH System, in none of RWH System Over flow pipe, separator is there. In the same manner there are no over flow separator in 10,000 RWH System of other Government Departments.

4. That some articles/objects are fitted in the RWH Pit according to the conditions existing there:

- i) In the storm water drain of MCD, PWD, DDA sewage water, waste water, chemical waste water is flowing. Overflow pipe of RWH System should not be connected with storm water drain of MCD because during heavy rain fall storm water drain overflows, due to which water logging takes place on the road. Through the overflow pipe the sewage water will go back in RWH Pit and will contaminate the ground water. Under such situation volume of structure of RWH Pit is increased and due to this there is no need of overflow pipe as has been done on the suggestion of the applicant.
- ii) This problem is also in the Separator. It is done after seeing the condition of the site. Separators should be made in the RWH Systems of Factory, Mall, Hospital, Warehouse, Banquet Hall, Commercial Buildings, Flyover, NHAI elevated Road. The roof of the residential building remains clean. The roofs of buildings of Dwarka Society are clean. The Hydrologist and Geologists of CGWA after survey & research framed programme of harvesting of Roof Top Rain Water because Roof top rain water is clean. After mixing into waste water through drain, road the Roof Top rain water was being wasted, for bringing up the water level of falling water it was necessary to recharge Roof Top rain water.
- iii) There is no recharge borewell in the design of DJB, therefore the design of DJB is non- functional.

Recharge borewell is too much necessary. Water level should be 5 metres.

- iv) If the Roof Top rain water has been connected with down pipe in RWH Pit, the water level of recharge borewell is above 5 metre, filter media according to design of CGWB is normal but size of pit, size, volume of Roof is less by 10%, then it should be passed. If filter media also is less from 10% to 20%, it should be also passed. At present time filling of 200x200x200 MM be done in filter media

5. That the applicant has come to know from the RWH contractor, Manager of Tagore International School that objections are raised by DJB for bribery. When the person becomes harassed for obtaining Adequacy Certificate, then bribe is given to the officers of DJB, immediately thereafter the Adequacy Certificate is issued. In this regard the applicant lodged complaint with CEO Delhi Jal Board, Delhi Government. CEO DJB transferred the corrupt officers, the applicant through writing letter extended thanks to CEO, DJB. The photocopy of letter written to CEO, DJB is enclosed as **Annexure A-2**.

6. That during the year 2013 the Hon'ble NGT had formed RWH Ground Water Cell from RWH Division of DJB and had given certain directions that DJB Cell will provide function design of RWH System free of cost to the public, individuals, institutions, Government institutions, will assist financially, technically for construction of RWH

structure. After construction of RWH System will conduct inspection and within one week will issues Adequacy certificate. In the opinion of the applicant by saving ground water the public is helping DJB, then for what the officers of RWH Cell of DJB demand bribery. In the case of DJB such an order was passed by Hon'ble Delhi High Court during the year 2015. The Hon'ble High Court had said that it is the work of the Centre, State Government to save ground water. By issuing notification for saving ground water the Government included public but in the name of financial and technical assistance to the public for construction of RWH structure DJB give 10% rebate in water bill, then the awareness will come in the public, The Delhi Jal Board is spending money for giving advertisement in the newspaper for construction of RWH System, giving rebate in the water bill, the awareness will come in public. But the officers of Delhi Jal Board instead of giving money to the public demand bribe. The applicant was technical employee in DJB, after retirement also is trying to save ground water of Delhi NCR from contamination. The cases for saving ground water are pending before Hon'ble NGT, Hon'ble High Court, Hon'ble Supreme Court. For saving ground water the applicant has filed more than 25 petitions from the year 2013 to 2025 in which he has spent about Rs.6,00,000/-. On the other hand instead of saving ground water officers of DJB demand bribe and contaminate ground water. The Chairperson of Hon'ble NGT HMJ Swatantra Kumar on a date of hearing had said that Mahesh Saxena has good understanding of ground water, he is doing good

work, his petition is in public interest. The applicant thanks his family Eist Dev Bhagwan Chitragupt Maharaj that he has vested so much understanding in the applicant that the applicant is filing petition before Hon'ble NGT for saving ground water of the country. The news article of order passed by the double bench of HMJ B.D. Ahmed and HMJ Sanjeev Sachdeva of the Hon'ble High Court Delhi passed in the year 2015 is annexed herewith as **Annexure A3**.

7. That on the suggestions of the applicant The Bhagwan Shree Gomteshwar Ji CGHS Ltd., Plot No.3A, Sector 2 Dwarka, New Delhi got constructed 2 new RWH Pits, one RWH pit is old. For Roof Top Rain water new Pipe Line was laid, over flow pipe, separator pipe were not constructed as outside in the storm water drain of DDA Sewage water is running. Filter Media filling has been done according to design of CGWB. Sh. Rajesh Kumar, A.E. RWH Cell;, DJB came for inspection of RWH Pits of this Society and raised objection that where sewage water flow runs, there pit volume is increased. The RWH System of this society is proper functional and now the ground w2ater is not being polluted.

Near the above said society there is RWH System of Asha Deep Society in which the applicant found heavy sewage from the storm water of DDA, in Monsoon by overflow pipe sewage water was going back in RWH Pit. After closing over flow pipe by cleaning/washing of pit the RWH Pit has been made proper functional.

Joint Inspection of both these societies should be conducted.

8. That the applicant is submitting his opinion in brief with regard to contaminating of ground water in Dwarka, other areas of Delhi as well as in NCR why and as to what order are required to be passed by this Hon'ble Tribunal so that the contamination of water is stopped.

i) In Dwarka the Design of CGWB was provided till the year 2016. CGWB used to give only Roof Top Design. Under the supervision of DJB thee RWH Systems were being constructed. DDJB gave grant of Rs.1,00,000/- each to 177 Societies. Delhi Jal Board or untrained contractor, Society MC did not see carefully the design of CGWB. According to guidelines of Design Roof Top Down Pipe has to be connected with RWH System. The roof top rain water which is to be recharged, has to be kept away from waste water from RWH Pit. There should not be any filth near RWH Pit. The recharge borewell has to be kept above 3.5 metre from ground water level. In Dwarka untrained Contractor connected the RWH System with Storm water drain of the Society. In Storm water drain surface area polluted water comes or during monsoon in surface area with the Roof top rain water mixes with waste water. In most of societies washing machines are run in balconies. The waste water of washing machine via storm water comes in RWH Pit. In all societies Park, pots, green belt horticulture system is. In the parks,

pots, cow dung, STP manure, Urea fertilizer is put. In Monsoon rain water of park in surface area comes. During Monsoon cars and other vehicles continue to pass. In each society there are 200 to 1000 vehicles. Tyres of the vehicles bring filth. Surface area rainwater due to these reasons is contaminated. In Dwarka CGWB RWH Design recharge borewell depot 16-18 metres was but untrained contractors for their personal benefits did it at the level of 30-50 metre water level inside from which waste water directly mixed with ground water. In this manner RWH Delhi, NCR and in all city's ground water is polluting. Drinking water is too much abstruse liquid substance. Even foul smell coming become polluted. For example in water can of 10 litre 2 drops of petrol, kerosene, acid, phenyl is put, drinking water becomes polluted on meeting with sewage water kali form ammonia generates.

- ii) What should be done that quality of ground water of Dwarka is corrected. Applicant had given information in OA No. 147/2021 that in all societies of Dwarka Roof Top Rainwater will have to be harvested. All borewells of all societies of Dwarka, the waste water should be used in horticulture. For correcting quality of ground water 20 years will take.

9. That in Dwarka DDA has constructed a large number of apartments. There also by not harvesting Roof Top Rainwater, by mixing waste water in RWHS the ground

water is being contaminated. Banquet Halls, Hospitals, Malls, Schools, NHAI elevated roads, at all places non-functional RWHS has been constructed thereby is contaminating ground water In Dwarka there are about 800 RWH System. All should either be closed or all be made roof top rain water system. It is not easy to correct non-functional RWH System. It will take two years. Strictness will have to be taken.

Like the order in OA 217/2016 separate order will have to be passed to the effect that under the Chairmanship of CGWA a Committee will have to be formed in which DPCC, DJB, Applicant, Dwarka CGTHS RWA should be the committee will issue notice for construction of proper functional RWH system which Society, other RWH Systems Roof top will continue to be constructed. By inspecting the Committee will issue adequacy certificate. Within 2 years after 2-4 notice if RWH System is not made Roop top then Hon'ble NGT under section 25 of NGT Act 2010 may impose environment cost which can be from Rs. 5 lakhs to 10 crores.

PRAYER:

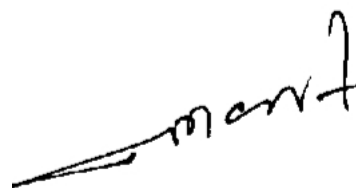
It is, therefore, most humbly prayed that appropriate order may kindly be passed to the effect:

- i) To constitute a Committee under the Chairmanship of CGWA with Members consisting of DPCC, DJB and the Applicant.
- ii) The Committee will have powers to issue notices to Dwarka CGHS RWA for construction of proper

functional RWH system, in other RWH Systems Roof top rain water pit will continue to be constructed.

- iii) Thereafter by inspecting the RWH Systems/Pits the said Committee will issue Adequacy Certificate.
- iv) After 2-4 notices if RWH System is not made Roop top rain water system within 2 years, for non-compliance of order of this Hon'ble Tribunal, then this Hon'ble Tribunal under section 25 of NGT Act 2010 may impose environment cost which can be from Rs. 5 lakhs to 10 crores.

Filed by



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Email:maheshsxn1@gmail.com

New Delhi

Dated 03.11.2025

DELHI JAL BOARD: GOVT. OF NCT DELHI
OFFICE OF THE EXECURIVE ENGINEER (RWH)-I
ROOM NO-208, VARUNALAYA PH-I,
JHANDEWALAN, NEW DELHI-110005

No. DJB/ EE (RWH)-I/2025/ 231

Dated: 15/4/25

To,

The Bhagwan Shree Gومتेश्वर Ji CGHS Ltd.,
Plot no.3 A, Sector-02, Dwarka,
New Delhi-110075

Sub:- Regarding issuance of the Adequacy Certificate of the Rain Water Harvesting System for The Bhagwan Shree Gومتेश्वर Ji CGHS Ltd., Plot no.3 A, Sector-02, Dwarka, New Delhi-110075.

Ref:-Letter no.notice-DJB(1)/2025 dated 25.03.2025.

In reference to your above mentioned letter, the site was visited by technical official and found the following observations/deficiencies:

1. Overflow not present in RWH pit.
2. Separator is not installed in RWH Structure.
3. Filter media laid was not as per DJB norms.

Therefore, you are requested to install the RWH system as per Delhi Jal Board norms and Public Notice dated 14.02.2023, available on the DJB website i.e., www.delhijalboard.delhi.gov.in and intimate this office within 7 working days, to avoid any penalty or adverse action as per DJB norms/policy.

With Regards


EE (RWH)-I

DELHI JAL BOARD, GOVT. OF NCT DELHI
OFFICE OF THE EXECUTIVE ENGINEER (RWH)-I
ROOM NO-208, VARUNALAYA PH-I,
JHANDEWALAN, NEW DELHI-110005

No. DJB EE (RWH)-I/2025

651

Dated: 10/07/25

To,

The Punjab National Bank Employees CGHS Ltd.,
Plot no 11, Sector-4, Dwarka,
Phase-I, New Delhi-110078

Sub:- Regarding issuance of the Adequacy Certificate of the Rain Water Harvesting System for The Punjab National Bank Employees CGHS Ltd., Plot no.11, Sector-4, Dwarka, Phase-I, New Delhi-110078.

Ref. Letter No PNB CGHS DJB 2025 /9 Dated 16.06 2025

In reference to your above mentioned letter, the site was visited by technical official and found the following observations/deficiencies:

1. Separator is not installed in RWH Structure.
2. Filter media not laid as per DJB norms.
3. Mesh was not installed in the collecting chamber

Therefore, you are requested to install the RWH system as per Delhi Jal Board norms and Public Notice dated 14.02.2023, available on the DJB website i.e., www.delhijalboard.delhi.gov.in and intimate this office within 15 working days, failing which action as deemed fit will be taken as per instructional order dated 17.09.2019 issued from Director (Revenue).

With Regards


EE (RWH)-I

THE BHAGWAN SHREE GOMTESHWAR JI CO-OP. G. H. SOCIETY LTD.

(REGN NO. 1375 / GH)

Regd. Office : Plot No. 3A, Sector-2, Dwarka Phase-I, New Delhi-110075

Ref No. Notice - DJB.CD/2025Date : 25.03.2025

To,

The Executive Engineer,
RWH, Ground Water Cell,
Delhi Jal Board, Govt. of NCT Delhi,
Karol Bagh, New Delhi-110005
Email:- rainwaterharvesting2013@gmail.com

**Subject:- Application for RWH System Inspection/Adequacy Certificate in respect of The
Bhagwan Shree Gometeshwar Ji CGHS Ltd, Sector - 2, Dwarka**

Sir,

This has reference to the Notice No. DJB/O.A.147 (Notice)/DY.SE (RWH)/ 2023/ 1434 dated: 04.05.2023 of DJB to our society on the subject matter and to submit that according to your notice, the society has connected the RWH system with roof top rain water pipes. Two new RWH pits have been constructed by the society besides existing RWH pit. The rain water harvesting system of the society has been made functional as per DJB norms. The size and photographs of RWH are enclosed for your ready reference.

2. It is submitted that the total area of the society is 3983-31sqm The society has two tower and their total roof top area is 663-73sqm The drawing of layout plan is also enclosed.
3. You are requested to inspect Roof top RWH system of the society and kindly issue necessary **Adequacy Certificate.**
4. This may please be treated as urgent.

Thanking you,

Yours sincerely,

For The Bhagwan Shri Gometeshwar Ji CGHS Ltd

EE (RWH)-I

Delhi Jal Board

Diary No. 513Date 25/3/25

Manager

Copy to : The Executive Engineer (D)-092,
DJB, Govt of NCT of Delhi, Over Head Tank opposite Bharti College,
Janakpuri, New Delhi (email: eesw1janakpuri@gmail.com)... W.r.t their
notice no. DJB/EE(D)-092/2024-25/2350 dated 18.03.2025. *For your
kind information please.*

MAHESH CHAND SAXENA

(ENVIRONMENT/GROUND WATER ACTIVIST & APPLICANT OF NGT, HIGH COURT OF DELHI & OTHER STATE AND SUPREME COURT OF INDIA)

Add.: A - 388, Chhattarpur Enclave, PH - 1, New Delhi - 74.

Mob.: 9540844936, Email : mahesgsxn1@gmail.com

जल बचाएं

पर्यावरण बचाएं

सेवा में,

दिनांक: 18/09/2025

मुख्यकार्यकारी अधिकारी (CEO)

RECEIVED
19/09/25
DELHI JAL BOARD

दिल्ली जल बोर्ड, वरुणालय भवन,

नई दिल्ली

विषय: भ्रष्टाचारी अधिकारियों के Transfer के संबंध में पत्र ।

श्रीमान जी,

जैसा कि Rain Water Harvesting Ground Water Cell के दो अधिकारी श्री ब्रिजेश कुमार एवं राजेश कुमार का Transfer आपने RWH Cell से बाहर कर दिया है। यह दोनों भ्रष्टाचारी अधिकारी दिल्ली जल बोर्ड के नाम को बदनाम कर रहे थे इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। इस संबंध में मैंने आपको एवं दिल्ली सरकार को इनके भ्रष्टाचार एवं Transfer के लिए पत्र लिखा था। मैं आपको जानकारी दे रहा हूँ, कि मैं दिल्ली जल बोर्ड में तकनीकी कर्मचारी था और 42 वर्ष की सेवा के उपरांत सन् 2019 में सेवानिवृत्त हुआ हूँ। मुझे RWH System, Water Body, STP की तकनीक का 100% जानकारी रखता हूँ। दिल्ली जल बोर्ड सहित दिल्ली के अनेक सरकारी विभाग एवं निजी संस्थान दिल्ली के RWH System के द्वारा Ground Water को दूषित कर रहे थे। जिसके लिए मैंने माननीय NGT में 22 से ज्यादा Petition file की। माननीय NGT ने मेरे सभी Petition को गंभीरता से लेकर सख्त ऑर्डर पास किए। जिसमें करोड़ों रुपये का पर्यावरण जूमाना भी हुआ। दिल्ली जल बोर्ड पर Treated Water को बर्बाद करने के संबंध में DJB & Chief Secretary Delhi पर एक-एक करोड़ रु० का पर्यावरण जूमाना किया गया। OA148/2016 का ऑर्डर पेज सं० 5-8 पर साथ में संलग्न है।

मैं दिल्ली एवं NCR के Ground Water को बचाने के लिए व भूमिजल दूषित न हो इसके लिए प्रयास कर रहा हूँ।

EE (RWH)-I

Delhi Jal Board

Diary No. 1887

Date 19/09/25

में श्रीमान जी को जानकारी दे रहा हूँ, कि यह भ्रष्टाचारी अधिकारी आम जनता को Adequacy Certificate के नाम पर किस तरह परेशान करते थे। व भ्रष्टाचार की डिमांड पूरी होने के बाद Adequacy Certificate जारी कर देते थे। दिल्ली जल बोर्ड के अधिकारियों एवं Untrained Contractors के कारण समस्त द्वारका का भूमिजल दूषित हो गया है। जिसे बचाने के लिए मैंने माननीय NGT में O.A.147/2021 Petition file की।

DPCC की रिपोर्ट में RWH के रिचार्ज बोरवैल से लिए गए सैंपल में Coli form. Ammonia मिला है। माननीय NGT ने DPCC और दिल्ली जल बोर्ड को बहुत फटकार लगाई कि RWH System के अंदर यह सीवेज वाटर कहां से आ गया? DJB X.en ब्रिजेश कुमार और DPCC इसका जवाब नहीं दे सके। माननीय NGT ने X.en RWH ब्रिजेश कुमार को अनेक बार फटकार लगाकर कहा कि तुम्हें RWH की कुछ भी जानकारी नहीं है, फिर मैंने माननीय NGT को जानकारी दी कि RWH System को Surface Area से जोड़ा गया है। Surface Area में अनेक प्रकार के Waste Water एवं सीवेज वाटर होते हैं। जिसके कारण भूमिजल दूषित हो रहा है। तब दिल्ली जल बोर्ड ने तत्काल अखबारों के द्वारा दिनांक $\frac{14-2-2023}{16-2-2024}$ को पब्लिक नोटिस जारी किया। कि सभी सोसायटी एवं दिल्ली के अन्य संस्थान RWH System को सिर्फ Roof-Top Rain Water से जोड़ेंगे। ऐसा ना करने पर दिल्ली जल बोर्ड वाटर कनेक्शन काट देगा। पब्लिक नोटिस एवं वाटर कनेक्शन काटने के नोटिस पेज सं०१-॥ पर संलग्न है इन नोटिस के बाद द्वारका की सोसायटीयां Roof-Top Rain Water Harvesting System के लिए अलग से पाईप लाईन बिछा रही हैं। व Renovation कर रही हैं, जिसमें करोड़ों रु० का खर्चा आ रहा है व लाखों रु० GST में जा रहे हैं। फिर भी सोसायटियों को Adequacy Certificate नहीं मिल रहे हैं। जो सोसायटी अथवा Contractors इन अधिकारियों को भ्रष्टाचार के नाम पर 50 हजार से 1 लाख रु० तक रिस्वत दे देते थे उनको ये Adequacy Certificate दे देते थे। उदाहरण स्वरूप PNB Apartment, Sector-4, द्वारका में एक Untrained Contractor से नई पाईप लाईन बिछाने के लिए 10 लाख रु० में Contract दिया। लेकिन उसने रिचार्ज पिट की सफाई नहीं की और रिचार्ज बोरवैल नहीं बनाया जिसके कारण 12 लाख रु० खर्च करने पर भी Non-Functional है।

दिल्ली जल बोर्ड ने Inspection में अनेक Objection लगा दिए। यदि सोसायटी RWH Pit का all Filter Media बाहर निकाल कर 15 मीटर गहरे रिचार्ज बोरेवैल बनाकर दुबारा Filter Media डाला जाए। तो यह RWH System Proper Functional बन जाएगा।

तब सोसायटी को Free of Cost Adequacy Certificate दे देना चाहिए। सोसायटी की Application एवं दिल्ली जल बोर्ड के Objection Letter पेज सं० 12-14 पर साथ में संलग्न है। अनेक सोसायटियों में Applicant होने के नाते मुझ से संपर्क किया कि आप हमारी सोसायटी में Roof-Top Rain Water Harvesting System बनवाने में मदद करें। मैंने अनमोल अपार्टमेंट सेक्टर-2, अनंत अपार्टमेंट, सेक्टर-5 में Free of Cost Consultancy देकर Proper Functional RWH System बनवा दिए, इसमें सिर्फ 4-4 लाख रु० खर्च हुए।

जो कि पिछले 2-4 वर्षों से कार्य कर रहे हैं। लेकिन इन भ्रष्टाचारी अधिकारियों ने रिश्वत ना मिलने के कारण Adequacy Certificate जारी नहीं किया। और अनेक Objection लगा दिए। यदि RWH System Proper Functional है और उसका Volum छत एवं टैंक का 10-20% तक कम है तो उसे पास कर देना चाहिए। हमें सरल नीती बनानी है। भूमिजल बचाने का काम दिल्ली जल बोर्ड व दिल्ली सरकार का था। पब्लिक को परेशान नहीं करना चाहिए।

दिल्ली जल बोर्ड ने दिल्ली में लगभग 600 RWH System बनाए हैं जिसमें एक भी RWH System में Separator, Overflow Pipe नहीं है। फिर पब्लिक को क्यों परेशान किया जाता है? Separator, Overflow Pipe साईट पर Condition के हिसाब से बनाए जाते हैं।

वर्तमान में मैंने आशादीप सोसायटी सेक्टर-2, द्वारका के RWH System को Proper Functional बनवा दिया है। इस RWH System में सीवेज वाटर आ रहा था उसको बंद करके सिर्फ Roof-Top का शुद्ध वर्षाजल आ रहा है।

आपने भ्रष्टाचारी अधिकारियों को हटाने के बाद एक महिला अभियंता को RWH Division का X.en बनाया है। जिससे भ्रष्टाचार नहीं होगा। लेकिन इन महिला अधिकारी को RWH System की तकनीकी जानकारी नहीं है।

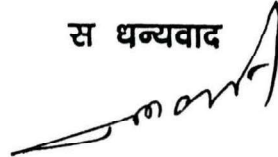
मेरे अनेक केस कोर्ट में चल रहे हैं इन महिला अधिकारी को Reply file करने में परेशानी होगी।

में आपसे निवेदन करता हूँ, कि DJB RWH Cell में कुछ अधिकारी ऐसे थे जो कि अब सेवानिवृत्त हो चुके हैं जैसे कि श्री गोपाल सिंह, श्री जिया हैदर फिरोज एवं अन्य सहायक अभियंता थे और इनको RWH System की तकनीकी जानकारी है। यह अधिकारी निःस्वार्थ RWH System के संबंध में जनता की मदद करते थे। मैं चाहता हूँ, कि शीघ्र रिटायर्ड अधिकारियों को RWH System का सलाहकार व Consultant बनाया जाए। यह Consultant इन महिला अधिकारी की मदद करेंगे। जानकारी मिली है, माननीय CEO साहब आप RWH System को निजीकरण अथवा किसी बड़े NGO से कार्य करवाने का प्रोग्राम बना रहे हैं। यह अच्छी बात है, मैं चाहता हूँ, कि Center Science & Environment (CSE) NGO से संपर्क करें। CSE Rain Water Harvesting पर Training देता है। एवं Ground Water पर कार्य करता है। CSE द्वारा जारी किए गए Rain Water Harvesting का Training Certificate पेज सं० 15 पर संलग्न है।

प्रतिलिपी सूचनार्थ:-

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स धन्यवाद



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'रेन वॉटर हार्वेस्टिंग के लिए पब्लिसिटी करे जल बोर्ड'

■ विशेष संवाददाता, हाई कोर्ट

हाई कोर्ट ने दिल्ली जल बोर्ड से कहा है कि वह रेन वॉटर हार्वेस्टिंग के मामले में पब्लिसिटी करे। उसे लोगों को यह बताना चाहिए कि इसका सेटअप लगाने वालों को टैरिफ में छूट दी जाएगी। अदालत ने कहा कि अगर जल बोर्ड ऐसा करेगा तो लोग इसको लेकर आकर्षित होंगे।

हाई कोर्ट के जस्टिस बी. डी. अहमद और जस्टिस संजीव सचदेवा की बेंच ने कहा कि आप विज्ञापन क्यों नहीं करते। आपको पेपर में विज्ञापन देना चाहिए कि

अदालत ने जल बोर्ड से 22 अप्रैल तक मांगी रिपोर्ट

लोगों को रेन वॉटर हार्वेस्टिंग लगाने के लिए रिबेट दिया जाएगा। विज्ञापन से लोग अवेयर होंगे और फिर बड़ी संख्या में लोग इसे लगाएंगे। आपको (दिल्ली जल बोर्ड) विज्ञापन देना चाहिए कि लोगों को तकनीकी और आर्थिक सहायता दी जाएगी। अदालत ने इस मामले में जल बोर्ड से 22 अप्रैल तक स्टेटस रिपोर्ट पेश करने के लिए कहा है। कोर्ट ने यह बताने के लिए कहा है कि

इस मामले में क्या कदम उठाए गए हैं।

दिल्ली जल बोर्ड की ओर से कोर्ट को बताया कि लोगों को रेन वॉटर हार्वेस्टिंग के लिए प्रोत्साहित किया जा रहा है। लोगों को टैरिफ में छूट दी जा रही है और 500 वर्ग मीटर या उससे बड़े प्लॉट के लिए यह अनिवार्य किया गया है। डीजेबी के चीफ इंजीनियर (प्लानिंग) की ओर से हलफनामा दायर कर कहा गया है कि 2000 वर्ग मीटर और उससे ज्यादा बड़े प्लॉट पर अगर रेन वॉटर हार्वेस्टिंग सिस्टम लगा हुआ है तो उन्हें पानी के बिल पर 10 फीसदी छूट दी जा रही है।

'सप

वस, नई वर्ल्ड कैसर में कई जगह का आयोजन मेमोरियल फ ने स्वच्छता पै पर एक सेमि कान्स्ट्रक्शन सेमिनार में है एम्स के कैसर के रथ, बत्रा ह अहमद तालि नीतेश रोहत इंस्टीट्यूट के की डॉक्टर सु इस बीमारी के संस्था के चे कहा कि डॉ

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